

(2018) 06 CHH CK 0070

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1611 Of 2018

Ali Raza

APPELLANT

Vs

State Transport Authority, Raipur
And Ors

RESPONDENT

Date of Decision: June 18, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Anshul R. Shrivastava, Ashish Surana

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Grievance of the petitioner is that he has moved an application before the respondents on 30.12.2017 for renewal of regular inter-state permit No.

CG/STA/50/2013 on the route Pendra road to Mandala via Kewchi, Amarkantak, Karanjia, Gorakhpur, Dindori and return one single trip daily which

is pending consideration.

2. Learned counsel for the petitioner would submit that the writ petition may be disposed of with a direction to the respondent to decide the said

application expeditiously.

3. Learned State counsel would submit that the application of the petitioner shall be considered and decided along with all pending applications for the

concerned route, in accordance with law and on its merits as expeditiously as possible.

4. In view of the fact that petitioner's application is pending consideration, the present writ petition is disposed of with a direction to the respondent to

decide the petitioner's application and all other applications pending before it for the concerned route, within reasonable time.

5. It is made clear that this Court has not expressed any opinion on the merits of the case and the respondent authorities shall decide the matter, on its own merits, strictly in accordance with law, without treating any observation made in this order as opinion on the merits of the case.